

IN THE NATIONAL COMPANY LAW TRIBUNAL, AHMEDABAD
COURT - 2

ITEM No227
CP(IB)/190(AHM)2021

Proceedings under Section 95 IBC

IN THE MATTER OF:

Central Bank of India

.....Applicant

V/s

Shailesh Bhanwarlal Bhandari
(Personal Guarantor)

.....Respondent

Order delivered on 01/12/2022

Coram:

Dr. Deepti Mukesh, Hon'ble Member(J)
Ajai Das Mehrotra, Hon'ble Member(T)

PRESENT:

For the Applicant : Ms. Nisha Ojha, Adv.
For the Respondent : Mr. Jaimin Dave, Adv.

ORDER

Learned Counsel Ms. Ojha for the applicant Central Bank of India states that the matter is settled against the main borrower of the Corporate Debtor for whom the present respondent Mr. Shailesh Bhandari had given guarantee. Learned Counsel Ms. Ojha states that signature on the vakalatnama is of Mr. Jay Kansara.

List on 02.12.2022

-Sd-

**AJAI DAS MEHROTRA
MEMBER (TECHNICAL)**

-Sd-

**DR. DEEPTI MUKESH
MEMBER (JUDICIAL)**